

1 MCRC-13520-2025 IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR BEFORE HON'BLE SHRI JUSTICE RAJENDRA KUMAR VANI ON THE 17th OF APRIL, 2025 <u>MISC. CRIMINAL CASE No. 13529 of 2025</u>

VANSHDEEP SINGH AND OTHERS Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Dhirendra Singh Niranjan - advocate with Shri Shivam Kumar Kurchaniya- learned counsel for the applicant.

Shri Samar Ghuraiya - learned Public Prosecutor for the respondent/State.

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<u>WITH</u>

MISC. CRIMINAL CASE No. 13520 of 2025

SAURABH GURJAR

Versus THE STATE OF MADHYA PRADESH

Appearance:

Shri Dhirendra Singh Niranjan - advocate with Shri Shivam Kumar Kurchaniya- learned counsel for the applicant.

Shri Samar Ghuraiya - learned Public Prosecutor for the respondent/State.

<u>ORDER</u>

Since these applications are arising out of same crime number registered at same police station, therefore, they have been heard together



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and are being disposed of by this common order.

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2. These are the first applications filed by the applicants under Section 483 of BNSS for grant of bail relating to Crime No.139 of 2025 registered at Police Station Bahodapur, District Gwalior (M.P.) for the offences punishable under Sections 308(5), 127(2), 115(2), 296, 3(5) and 309 (6) of BNS and Section 11/13 of MPDVPK Act.

3. The allegation levelled against the applicant is that he, along with the coaccused persons, demanded ₹5,00,000/- from the complainant. When the complaint refused to give money, the accused persons threatened to shoot him. Out of fear, the complainant gave ₹16,000/- to the accused persons. It is further alleged that co-accused Jashan caused injury to the complainant with the butt of his gun.

4. Learned counsel for the applicants submit that applicants are innocent and have been falsely implicated in the case. Applicants are in custody since 12.3.2025. The applicants are students and their examinations are going to be started in this month. It is further submitted that co-accused Jashan has committed the said crime as is apparent from the prosecution story and the allegation against the applicants pertains to extortion. Applicant Vanshdeep Singh has no criminal history whereas applicant Saurabh Gurjar has criminal history of two cases, out of which one is disposed of with acquittal and other is still pending. They are ready and willing to abide by any conditions which may be imposed by the Court. They are permanent resident of District Gwalior (M.P.) and there is no possibility of their absconding or tampering with prosecution case. Conclusion of trial will take time. On these grounds,



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3 learned counsel pray for grant of bail to the applicants.

5. *Per contra,* learned counsel for the State opposed the bail applications and prayed to dismiss these applications.

6. Heard learned counsel for the parties and perused the case-diary.

7. Considering the submissions advanced by learned counsel for the parties and attending facts and circumstances of the case, but without expressing any opinion on merits, these applications are allowed with certain stringent condition. It is directed that the applicants be released on bail on furnishing a personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand Only) each with one solvent surety each in the like amount to the satisfaction of the trial Court/committal Court.

8. This order will remain operative subject to compliance of the following conditions by the applicants:-

i) The applicants will comply with all the terms and conditions of the bond executed by them;

ii) The applicants will co-operate in the investigation/trial, as the case may be;

iii) The applicants will not indulge themselves in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;

iv) The applicants will not commit any other offence or will not repeat the offence in future. In case if they are found involved in the offence of same nature, this bail order shall stand cancelled automatically without



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further reference to the Bench;

v) The applicants will not seek unnecessary adjournments during the trial;

vi) The applicants will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

vii) Applicant - Saurabh Gurjar shall appear before the concerned police Station once in every fortnight till conclusion of trial.

9. Copy of this order be sent to the trial Court concerned for compliance.

Certified copy as per rules.

(RAJENDRA KUMAR VANI) JUDGE

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